

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1561
TO BE ANSWERED ON 03.05.2016

Utilization of Hazardous Waste

1561. SHRI C. R. PATIL:

Will the Minister of ENVIRONMENT FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether under Rule 11 of the Hazardous Waste Rules 2008, permission of Central Pollution Control Board (CPCB) is required for utilization of hazardous waste as a supplementary resource, or for energy recovery;
- (b) if so, whether the Government will seriously think and take a decision to delegate the CPCB powers to the State Pollution Control Boards (SPCBs) under Environment Protection Act, 1986 for ease in permission and for promoting utilization of the wastes in an environmentally sound manner;
- (c) if so, the details thereof; and
- (d) the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

- (a) Rule 11 of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 stipulates that hazardous wastes can be utilized as a supplementary resource or for energy recovery after obtaining approval from the Central Pollution Control Board.
- (b)to(d) The Government has comprehensively revised the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 in April, 2016. As per the relevant provisions under Rule 9 of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016 the prescribed procedure for utilization of hazardous waste as supplementary resource has been simplified wherein Standard Operating Procedure (SOP) have been provided based on which the powers are vested with State Pollution Control Board to grant authorization. However, Central Pollution Control Board (CPCB) will continue to grant approval based on trial runs in those cases of utilization where SOPs are not prescribed so far.
